

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Interlocutory Application No.3978/2019
Un-numbered Company Appeal (AT) (Insolvency) No. ___/2019
(F.No.18.11.2019/NCLAT/UR/1642

In the matter of:

A. Balakrishana Appellant

Versus

Kotak Mahindra Bank Ltd. & Anr. Respondents

Appearance: Mr. Gautam Singh, Advocate for the Appellant.

05.12.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 18.11.2019 and the Office after scrutiny of the Memo of Appeal on 19.11.2019, intimated the defects to the Appellant on 20.11.2019 and returned the Memo of Appeal to the Appellant on the same day. The Appellant re-filed the Memo of Appeal on 03.12.2019. It is stated in the Interlocutory Application (IA) that it took time in procuring the clear copy, typed copy and translated copy of certain documents as pointed out in the defect sheet. Hence, there is delay of six days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 06.12.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar